

recover from the space buyers/tenants/occupants. The allottees/lessees of plots are under contractual obligation to pay the ground rent to the DDA. If they fail to do so the Lessor/DDA is within its rights under the terms and conditions of the auction/lease deed to issue notices and impose penal interest for non-payment of ground rent.

(b) DDA has been issuing notices to the lessees for non-payment of ground rent. If the payment of ground rent is not made within the stipulated time, interest @ 10% per annum on the belated payment is payable by the lessee.

Facilities to Tourists Visiting Maharashtra

3655. SHRI ASHOK SHANKARRAO CHAVAN : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether Government have been providing necessary infrastructure and other assistance like guides etc. at all the tourist spots including Maharashtra State to help the tourists;

(b) whether Government have surveyed as to whether these facilities/infrastructure are sufficient to meet the requirements of tourism; and

(c) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL) : (a) to (c). The Department of Tourism provides infrastructure, guides and other facilities at tourist spots depending on the actual requirement of tourists at each place. The requirements of tourists are assessed from time to time and development of facilities is undertaken with the combined resources of the Centre, the State Government and the private Sector. The Central Department of Tourism provides financial assistance to States for creation of tourism infrastructure at tourist centres on the basis of specific proposals received from the State Governments, provided the projects fall within the purview of the approved plan schemes of the Department. The Plan schemes under which financial assistance is

provided by the Department include Yatri Niwases, Wildlife Tourism; Cultural Tourism, Beach Tourism, Adventure Tourism, infrastructure Development at Tourist Centres, etc. During the Seventh Five Year Plan so far, the Department has sanctioned Rs. 96.42 lakhs for development of tourist infrastructure in Maharashtra.

Construction Activities by CPWD

3656. SHRIMATI JAYANTI PATNAIK : Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on 14 March, 1988 to Unstarred Question No. 2602 regarding construction activities by the CPWD and state :

(a) whether the ban order has been relaxed;

(b) if so, when the glazing works would be taken up; and

(c) the funds earmarked therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) No. The relaxed ban orders lay down that while essential maintenance of Government buildings may be done in 1988-89, no improvements to existing flooring and walls, panelling etc., to cater to personal preferences can be done.

(b) and (c). Do not arise.

[*Translation*]

Liberalised Vanaspati Licences

3657. SHRI VILAS MUTTEMWAR : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether the policy for setting up vanaspati units has been liberalised and priority is being given to the cooperative sector;

(b) if so, the number of licences given during the last two years; and

(c) the number of proposals under consideration and the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA) : (a) As per the existing policy, the following order